

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 225**

**Company Appeal-180/252/ND/2023**

**IN THE MATTER OF:**

**Asstt. Commissioner of Income Tax** ... **Appellant**  
**Circle 22(2)**  
**Versus**

**RoC Delhi &Ors. (M/s** ... **Respondent**  
**Supremacy India Info Pvt. Ltd.)**

**Under Section: 252 (1)**

**Order delivered on 02.02.2024**

**CORAM:**

**SH. ASHOK KUMAR BHARDWAJ**  
**HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH**  
**HON'BLE MEMBER (T)**

**PRESENT:**

**For the Appellant** : Adv Puneet Rai, Sr. Standing Counsel

**For the Respondent** :

**Hearing Through: VC and Physical (Hybrid) Mode**

**ORDER**

As prayed by the Ld. Counsel for the appellant, 2 weeks' time is granted for placing on record the assessment order and demand notice.

List on 12.04.2024.

**Sd/-**  
**(SUBRATA KUMAR DASH)**  
**MEMBER (T)**

**Sd/-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**